

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/1389/2019

Date of Order: 15.10.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Sri Arnab Mukherjee (ECRC), C/o Kanti Bhsan
Chakraborty, Surya Sen Road, Purba
Rabindrapally, Wirelessgate, Post Office-
Nonachandanpukur, Barrackpur, Kolkata-
700122.

.....Applicant.

-versus-

1. Union of India, through the General Manager, Eastern Rly., 17, N.S. Road, Kolkata- 700 001.
2. The Chief Personnel Officer, Eastern Railway, 17, N.S. Road, Kolkata- 700 001.
3. Divisional Manager, Sealdah , E. Rly. Sealdah, Kol-14.
4. The Senior Divisional Personnel Officer, Sealdah, E. Rly., Kol- 14.
5. Senior Divisional Personnel Officer, Mysore South Western Railway, Mysore, District- Karnataka, Pin- 570005.

.....Respondents.

For the Applicant : Mr. T. Roy, Counsel

For the Respondents : Mr. H. Ghosh, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This application has been filed to seek the following reliefs:

"8(i) Respondent be directed to withdraw and/or cancel the purported letter/order vide no. E/ECRC/Misc./S. Daha dated 13.08.2019 issued by the Divisional Railway Manager, Eastern Railway, Sealdah.

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(ii) Direct the concerned respondent to assign the work and/or duty to the applicant according to his post and to pay the salary from the date of joining (10.07.2019) to Sealdah Division till the salary is paid and also direct the respondent to pay the salary month by month without any further delay.

(iii) Any other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper."

3. At hearing, ld. Counsel for applicant submitted that the applicant has been allowed to join at the repatriated place of posting but his salary has not been released till date.

4. Ld. Counsel for applicant would bring to my notice Annexure A-11 to the OA which is a demand of justice preferred by the Ld. Advocate on behalf of the applicant to the General Manager, E. Railway which is pending for consideration and would submit that he would be satisfied if a direction was given to dispose of the same in a time bound manner.

5. Ld. Counsel for respondents would have no objection to such disposal.

6. In my considered opinion, since nothing is left for adjudication in the matter and the applicant has joined at the place of posting, he should not be denied of his due salary.

7. Accordingly, I dispose of the OA with a direction upon the competent authority to look into the grievance of the applicant and if nothing stands in the way to immediately release his salary within a period of one week from the date of receipt of copy of this order and continue paying the same in accordance with law.

8. Thus, the present OA would stand disposed of. No costs.

(*Bidisha Banerjee*)
Member (J)

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